

(2) यह तुरन्त प्रवृत्त होगी।

नियमावली में 2. उत्तराखण्ड न्यायिक सेवा नियमावली, 2005 में "सिविल न्यायाधीश" और "वरिष्ठ सिविल न्यायाधीश" शब्दों के स्थान पर, जहाँ-जहाँ वे आते हैं, क्रमशः "सिविल न्यायाधीश (कनिष्ठ श्रेणी)" और "सिविल न्यायाधीश (वरिष्ठ श्रेणी)" शब्द रख दिये जायेंगे।

आज्ञा से,

शैलेश बगौली,
सचिव।

In pursuance of the provisions of Clause (3) of article 348 of "Constitution of India", the Governor is pleased to order publication of following English translation of the Notification No. 510/XXX(4)/2023-04(7)/2016, Dehradun dated December 13, 2023 for genral information.

No. 510/XXX(4)/2023-04(7)/2016

Dated Dehradun, December 13, 2023

NOTIFICATION

In exercise of the powers conferred by article 234 read with proviso to article 309 of the 'Constitution of India', the Governor is pleased to make the following Rules in view to further amend the Uttarakhand Judicial Service Rules, 2005:

The Uttarakhand Judicial Service (Amendment) Rules, 2023

- Short title and Commencement** 1. (1) These Rules may be called the Uttarakhand Judicial Service (Amendment) Rules, 2023.
(2) They shall come into force at once.
- Amendment in rules** 2. In the Uttarakhand Judicial Service Rules, 2005 for the words "Civil Judge" and "Senior Civil Judge" where ever they occur, words "Civil Judge (Junior Division)" and "Civil Judge (Senior Division)" shall respectively be substituted.

By Order,

SHAILESH BAGAUJI,
Secretary.